

HARYANA VIDHAN SABHA

XII SESSION

BULLETIN NO. 4

Tuesday, the 11th September, 2018 (2nd Sitting)

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Tuesday, the 11th September, 2018 (2nd Sitting) from 03.00 P.M. to 09.45 P.M.)

I. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	12	02	-	29

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: 10

II. RAISING THE MATTER REGARDING REVOCATION OF SUSPENSION OF SHRI KARAN SINGH DALAL.

Immediately after the Question Hour, Dr. Raghuvir Singh Kadian and many other Members of the Indian National Congress Party raised the matter regarding revocation of suspension of Shri Karan Singh Dalal, M.L.A. and urged the Speaker to reconsider his decision. Dr. Raghuvir Singh Kadian quoted the relevant contents of the book 'Kaul & Shakhdar' in which mentioned that a Member can be suspended for any of his misconduct or a behaviour for the remainder Session. He also quoted the rule 104 B (2) of Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly in which mentioned that the Member be suspended from the service of the House for a period not exceeding the remainder of the Session. The Members of the Treasury Benches strongly objected it and stated that the suspension of Shri Karan Singh Dalal is the decision of the House. There were heated exchanges between the Members of the Treasury Benches and the Indian National Congress Party. Shri Bhupinder Singh Hooda, M.L.A. wanted to know the fate of Dr. Raghuvir Singh Kadian's motion regarding termination of suspension of Shri Karan Singh Dalal, M.L.A. He also

demanded the voting on this motion. The Speaker repeatedly urged the Members to take their seats but they did not do so and even the Members of the Indian National Congress Party present in the House (Except Shri Bhupinder Singh Hooda) trooped into the well of the House and argued with the Speaker over this issue. The Speaker again requested them to go their seats. After some time they went their seats.

III. RAISING THE VARIOUS MATTERS

- (i) Shri Om Parkash Barwa, a Member from the Indian National Lok Dal raised the matter of draught in a block of Loharu Constituency and demanded that a special Girdawari should be conducted there and the compensation should also be given to the effected farmers.
- (ii) Shri Abhay Singh Chautala, Leader of the Opposition raised the matter regarding the enhancement of land compensation in the H.S.V.P. Sectors in the State and stated that due to enhancement the residents of the Sectors are suffering a lot, so, the Government should look into the matter sympathetically as this matter is very important.

IV. CONDEMNATION MOTION AGAINST SHRI ABHAY SINGH CHAUTALA, LEADER OF THE OPPOSITION AND SHRI KARAN SINGH DALAL, M.L.A.

The Finance Minister with the permission of the Speaker moved-

कि आज सदन की प्रथम बैठक में ध्यानाकर्षण प्रस्ताव पर चर्चा के दौरान श्री करण सिंह दलाल, विधायक तथा श्री अभय सिंह चौटाला, नेता प्रतिपक्ष के बीच आपस में हुई कहा-सुनी के दौरान अपशब्दों का प्रयोग हुआ और अशोभनीय व्यवहार हुआ । इन दोनों सदस्यों ने सदन की गरिमा का उल्लंघन किया है । यह सदन इसकी घोर निंदा करता है ।

The motion was moved and carried.

V. WALK OUT

Immediately after passing the Condemnation Motion, all the Members of the Indian National Lok Dal present in the House (except Shri Abhay Singh Chautala) staged a walk out as a protest against to pass the Condemnation Motion against Shri Abhay Singh Chautala, Leader of the Opposition.

VI. RAISING THE MATTER REGARDING REVOCATION OF SUSPENSION OF SHRI KARAN SINGH DALAL, M.L.A.

Smt. Kiran Choudhry, Leader of the Congress Legislature Party and Shri Bhupinder Singh Hooda, M.L.A. again raised the matter regarding revocation of suspension of Shri Karan Singh Dalal, M.L.A. and wanted to know the fate of Dr. Raghuvir Singh Kadian's motion regarding termination of suspension of Shri Karan Singh Dalal, M.L.A. They also demanded the voting on this motion. The Speaker urged them to take their seats but they did not do so and continued to interrupt the proceedings of the House. There was uproar in the House over this issue.

VII. ADJOURNMENT OF THE SITTINGS

On finding uproar in the House, the Speaker adjourned the Sitting of the House at 04.23 P.M. for 30 minutes.

(The House then adjourned at 04.23 P.M. and re- assembled at 4.53 P.M.)

When the House re-assembled, the Deputy Speaker was on the Chair and she again adjourned the sitting of the House at 04.53 P.M. for 10 minutes.

(The House then again adjourned at 4.53 P.M. and re-assemble at 5.03 P.M.)

When the House re-assembled, the Speaker informed the House about the reconsideration of the decision of the suspension of Shri Karan Singh Dalal, M.L.A. He further informed that the decision which has been taken by the House in this regard is correct but the Members of the Indian National Congress Party did not agree with the Speaker and continued to disrupt the proceedings of the House. Shri Bhupinder Singh Hooda, M.L.A. wanted to know the fate of Dr. Raghuvir Singh Kadian's motion regarding termination of suspension of Shri Karan Singh Dalal, M.L.A. The Speaker informed him that same has been disallowed. The Members of the Indian National Congress Party urged the Speaker to reconsider his decision regarding Dr. Raghuvir Singh Kadian's motion.

Shri Jai Parkash, an Independent Member also requested the Speaker to reconsider his decision on the above said issue but the Speaker requested him to take his seat.

VIII. WALK OUT

Shri Jai Parkash, an Independent Member staged a walk out as a protest against the suspension of Shri Karan Singh Dalal. M.L.A.

IX. CONDEMNATION OF THE BEHAVIOUR OF THE MEMBERS OF THE INDIAN NATIONAL CONGRESS PARTY.

The Finance Minister condemned the behaviour of the Members of the Indian National Congress Party over the issue of suspension of Shri Karan Singh Dalal, M.L.A.

Shri Abhay Singh Chautala, Leader of the Opposition also spoke on this issue.

X. RAISING THE VARIOUS MATTERS

- (i) Shri Abhay Singh Chautala, Leader of the Opposition again raised the matter of enhancement of land compensation in the H.S.V.P. Sectors in the State and demanded that the Chief Minister should solve this issue through negotiation with the residents of the H.S.V.P. Sectors so that people can get relief.

The Chief Minister also spoke on this issue and clarified the position in this regard.

- (ii) Shri Ranbir Gangwa, a Member from the Indian National Lok Dal raised the matter of murder of Shri Ishwar Singh, who was working as a Patwari since 2006 in HSIIDC on the contractual basis and he was on duty at the time of murder. He further demanded that the proper compensation and a Government job should be provided to his one son atleast.
- (iii) Shri Kehar Singh, a Member from the Indian National Lak Dal demanded that the Ballabgarh Metro Railway Station should be named in the memory of Raja Nahar Singh.
- (iv) Shri Harvinder Kalyan, a Member from the Treasury Benches raised the matter regarding meetings of Flood control Board which are not being held timely and demanded that the Government may assure that the meetings of the Flood Control

Board would be held on time so that all related works could be done well in time in the state.

The Industries and Commerce Minister also supported the views expressed by Shri Harvinder Singh Kalyan, M.L.A.

- (v) Shri Abhe Singh Yadav, a Member from the Treasury Benches raised the matter of newly recruited MPHWS and Nursing staff and demanded that atleast newly recruited female staff who belongs to Nangal Chaudhary Constituency, may be posted in their area instead of Mewat area.
- (vi) Shri Naresh Kaushik, a Member from the Treasury Benches demanded that the Bahadurgarh Metro Railway Station and Bus Stand should be named in the memory of Brigadier Hoshiar Singh and Shri Ram Sharma respectively.

XI. INTIMATION GIVEN BY THE CHIEF MINISTER IN REGARD TO DIFFERENT CASES

The Chief Minister informed the House about the issue which was raised by Shri Kuldip Sharma, M.L.A. regarding the death of four persons in Karnal Constituency. He further stated that police has arrested five persons of a gang in this case and investigation is in progress.

He further informed the House about the issue which was raised by Shri Abhay Singh Chautala, Leader of the Opposition regarding the manhandling case of Bahadurgarh between three boys and a Sub- Inspector. He further stated that concerned Sub Inspector himself has withdrawn his complaint in this case, hence the matter ends now but Shri Abhay Singh Chautala did not satisfy with the reply given by the Chief Minister in this regard.

The Chief Minister also informed the House regarding the death case of one girl and one boy in Jhansa, District Kurukshetra. He further stated that a Committee has been constituted under the Chairmanship of ADGP to inquire this case and the investigation report is still awaited.

He further informed the House about the issue which was raised by Shri Naseem Ahmed and Shri Zakir Hussain, M.L.As. regarding the death of a person during police firing in Nuh and further stated that this case has been

referred to DGP, Crime for further investigation and as and when the report comes, action will be taken accordingly.

The Chief Minister further informed the House about the issue which was raised by Shri Abhay Singh Chautala, Leader of the Opposition regarding the purchase of the sub stranded organic fertilizer through HAFED in Agriculture Department and stated that a S.I.T. has been constituted under the chairmanship of S.P., Panchkula and as and when the report comes, action will be taken accordingly but Shri Abhay Singh Chautala was not satisfied with the reply given by the Chief Minister on various matters which were raised by him.

XII. RAISING THE MATTER IN REGARD TO REDUCING THE POWER TARIFF.

Shri Abhay Singh Chautala, Leader of the Opposition raised the matter in regard to reducing the power tariff in the State by the Chief Minister and stated that he has no powers to take a decision in this regard as it is the jurisdiction of the Haryana Electricity Regulatory Commission (HERC). He further stated that in the year 2014, when he alongwith his party's MLAs and MPs went to meet the Chief Minister at his residence for demanding to reduce the power tariff, the Chief Minister categorically denied and said that this matter is the jurisdiction of the HERC not the State Government, then how he has reduced the power tariff now? The Chief Minister strongly objected it and stated that although the matter of reducing and increasing the power tariff comes under the jurisdiction of HERC still, State Government is fully competent to take any decision any time, which benefits any section of the society but Shri Abhay Singh Chautala was not satisfied with the reply given by the Chief Minister in this regard.

The Finance Minister also spoke on this matter.

XIII. RAISING THE MATTER IN REGARD TO WITHDRAWAL OF CONDEMNATION MOTION.

Shri Abhay Singh Chautala, Leader of the Opposition raised the matter of Condemnation Motion, which was passed by the House against him and demanded to withdraw the same.

The Speaker asked him that the Condemnation Motion has been passed in the House due to the his misbehavior in the House.

XIV. RAISING THE MATTER OF UDDAR GAGAN LAND SCAM IN DISTRICT ROHTAK AND SCAM OF LAND ACQUISITION IN SONIPAT DISTRICT.

Shri Abhay Singh Chautala, Leader of the Opposition raised the matter of Uddar Gagan land scam in District Rohtak and scam of land acquisition in District Sonipat which was carried out in the previous Congress regime. He alleged that the Government has trying to protect the defaulters. He further stated that the Chief Minister, himself assured in the House that the inquiry of these land scams will be given to the C.B.I. but the same has been given to a retired Judge instead of C.B.I. He further demanded that this inquiry should be given to the C.B.I.

The Chief Minister assured the Member that according to the report of the investigating agency, the action will be taken surely against the culprits.

XV. WALK OUT

All the Members of the Indian National Lok Dal present in the House, staged a walk out as a protest against not to satisfy with the reply given by the Chief Minister on various land scams.

XVI. MOTION UNDER RULE 15

The Parliamentary Affairs Minister moved-

That the proceedings on the items of Business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

The motion was put and carried.

XVII. MOTION UNDER RULE 16

The Parliamentary Affairs Minister moved-

That the Assembly at its rising this day shall stand adjourned sine die.

The motion was put and carried.

XVIII. PAPERS LAID ON THE TABLE OF THE HOUSE

The Finance Minister laid papers from Sr.No.1 to 5 on the Table of the House.

XIX. CALLING ATTENTION NOTICE AND STATEMENT THEREON.

Regarding the delay in disbursement of pending sugarcane payments

The Speaker informed the House that he had received a Calling Attention Notice No. 25 given notice of by Shri Karan Singh Dalal and 5 other M.L.As. (S/Shri Raghuvir Singh Kadian, Kuldeep Sharma, Jaiveer Singh, Smt. Geeta Bhukkal and Jai Tirath) regarding the delay in disbursement of pending sugarcane payments and the same has been admitted. He further informed the House that he had received a Calling Attention Notice No. 33 given notice of by Shri Abhay Singh Chautala and 4 other M.L.As. (S/Shri Balwan Singh Daulatpuria, Parminder Singh Dhull, Ram Chand Kamboj and Ranbir Gangwa) on the similar subject which has been clubbed with Calling Attention Notice No. 25. He further informed the House that he had received a Calling Attention Notice No. 36 given notice of by Shri Jagbir Singh Malik and Shri Sri Krishan Hooda M.L.As. on the similar subject which has been clubbed with Calling Attention Notice No. 25. They can also raise their supplementary.

As Shri Karan Singh Dalal has already been suspended from the Services of the House for a period of one year. Besides this, other Members of the Indian National Congress Party who are signatories in the above said Motion, are also not present in the House so the Speaker asked Shri Abhay Singh Chautala, M.L.A. to read out his notice.

Shri Abhay Singh Chautala, M.L.A. read out his notice.

The Agriculture Minister then made a statement.

The Minister of State for Cooperation also spoke on the above said Calling Attention Motion.

XX. INTIMATION IN REGARD TO INCREASE THE MEDICAL COLLEGES AS WELL AS THE SEATS.

The Chief Minister informed the House that the Government has increased the number of Medical colleges and the seats in the State during the last four years.

XXI. INTIMATION IN REGARD TO SUBSIDY ON THE PURCHASE OF BINDER AND BAILER MACHINES.

The Agriculture Minister informed the House about the issue which was raised by Shri Bhupinder Singh Hooda, M.L.A. regarding to provide subsidy to the farmers on the purchase of Binder and Bailer Machines and stated that the Haryana Government has decided to give the 40 % subsidy to the farmers on the purchase of Binder and Bailer machines.

Shri Abhay Singh Chautala, Leader of the Opposition demanded that the Haryana Government should give 60 % subsidy to the farmers on the purchase of above said machines instead of 40 percent.

XXII. RAISING THE VARIOUS DEMANDS BY THE MEMBERS.

The Speaker allowed the Members to raise the demands of their respective constituencies. Thereafter, S/Shri Kulwant Ram Bazigar, Ravinder Baliara, Makhan Lal Singla, Anoop Dhanak, Zakir Hussain, Bakshish Singh Virk, Bhagwan Dass Kabir Panthi, Jasbir Deswal, Naseem Ahmed, Parminder Singh Dhull, Tejpal Tanwar, Mahipal Dhanda, Aseem Goel, Ranbir Gangwa, Om Parkash Barwa, Pawan Saini, Bishamber Singh Balmiki, Om Parkash Yadav, Smt. Bimla Chaudhary, Prithi Singh, Kehar Singh, Smt. Seema Trikha, Subhash Sudha, Balwant Singh, Naresh Kaushik, Bikram Singh Yadav, Ram Chand Kamboj, Balkaur Singh Kalanwali, Shyam Singh and Balwan Singh Daulatpuria raised various demands.

XXIII. INTIMATION GIVEN BY THE CHIEF MINISTER

The Chief Minister informed the House about the issue which was raised by Shri Ram Chand Kambaj and Shri Kulwant Ram Bazigar, M.L.As regarding the compensation to the followers of the Ram Rahim, who were died in Panchkula Violence in 2017 and further stated that this matter is sub-judice, hence we will look into the matter according to the decision of the Court.

XXIV. STATEMENT MADE BY THE CHIEF MINISTER REGARDING THE PAY SCALES/ALLOWANCES GIVEN TO THE GOVERNMENT EMPLOYEES BY THE HARYANA GOVERNMENT

The Chief Minister with the permission of the Speaker made a statement regarding the Pay scales/allowances given to the Government

employees by the Haryana Government. He also clarified the position regarding the strike of Haryana Roadways employees/MPHW.

XXV. LEGISLATIVE BUSINESS

1. The Haryana Pond and Waste Water Management Authority Bill, 2018,

(At 08:49 P.M., the discussion on the Haryana Pond and Waste Water Management Authority Bill was resumed).

Shri Parminder Singh Dhull and Shri Ravinder Baliara, Members from the Indian National Lok Dal, spoke for 3 and 6 minutes respectively.

Shri Aseem Goel and Dr. Pawan Saini, Members from the Treasury Benches, spoke for a while and 2 minutes respectively.

The Agriculture Minister by way of reply, spoke for one minute.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 3 of Clause 1, Sub Clause 2 of Clause 1 were put one by one and carried.

Clauses 2 to 35 were put together and carried.

Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Agriculture Minister moved-

That the Bill be passed.

The motion was put and carried.

2. The Punjab Land Improvement Schemes (Haryana Amendment) Bill, 2018.

At 09.05 P.M., the Agriculture Minister introduced the Punjab Land Improvement Schemes (Haryana Amendment) Bill, 2018 and also moved-

That the Punjab Land Improvement Schemes (Haryana Amendment) Bill be taken into consideration at once.

Shri Balwan Singh Daulatpuria and Shri Om Parkash Barwa, Members from the Indian National Lok Dal, spoke for a while respectively.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Agriculture Minister moved-

That the Bill be passed.

The motion was put and carried.

3. The Factories (Haryana Amendment) Bill, 2018.

At 09.09 P.M. the Minister of State for Labour and Employment introduced the Factories (Haryana Amendment) Bill, 2018 and also moved-

That the Factories (Haryana Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 8 were put together and carried.

Fourth Schedule, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Minister of State for Labour and Employment moved-

That the Bill be passed.

The motion was put and carried.

4. The Haryana Panchayati Raj (Amendment) Bill, 2018.

At 09.12 P.M., the Agriculture Minister introduced the Haryana Panchayati Raj (Amendment) Bill, 2018 and also moved-

That the Haryana Panchayati Raj (Amendment) Bill be taken into consideration at once.

Shri Balwan Singh Daulatpuria, a Member from the Indian National Lok Dal, spoke for a while.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Agriculture Minister moved-

That the Bill be passed.

The motion was put and carried.

5. The Haryana State Commission for Scheduled Castes Bill, 2018.

At 09:15 P.M. the Minister of State for Social Justice & Empowerment Minister introduced the Haryana State Commission for Scheduled Castes Bill, 2018 and also moved-

That the Haryana State Commission for Scheduled Castes Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1 was put and carried.

Clauses 2 to 18 were put together and carried.

Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Minister of State for Social Justice & Empowerment Minister moved-

That the Bill be passed.

The motion was put and carried.

6. The Indian Stamp (Haryana Amendment) Bill, 2018.

At 09.18 P.M., the Finance Minister introduced the Indian Stamp (Haryana Amendment) Bill, 2018 and also moved-

That the Indian Stamp (Haryana Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

7. The Haryana Goods and Services Tax (Amendment) Bill, 2018.

At 09.21 P.M., the Finance Minister introduced the Haryana Goods and Services Tax (Amendment) Bill, 2018 and also moved-

That the Haryana Goods and Services Tax (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1 was put and carried.

Clauses 2 to 31 were put together and carried.

Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

8. The Haryana Appropriation (No. 3) Bill, 2018.

At 09.24 P.M., the Finance Minister introduced the Haryana Appropriation (No. 3) Bill, 2018 and also moved-

That the Haryana Appropriation (No. 3) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Schedule, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

9. The Haryana Group D Employees (Recruitment and Conditions of Service) Amendment Bill, 2018.

At 09:27 P.M., the Finance Minister introduced the Haryana Group D Employees (Recruitment and Conditions of Service) Amendment Bill, 2018 and also moved-

That the Haryana Group D Employees (Recruitment and Conditions of Service) Amendment Bill be taken into consideration at once.

Shri Parminder Singh Dhull, a Member from the Indian National Lok Dal, spoke for 1 minute.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 10 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

10. The Haryana Dholidar, Butimar, Bhoneddar and Muqararidar (Vesting of Proprietary Rights) Amendment Bill, 2018.

At 09.31 P.M., the Finance Minister introduced the Haryana Dholidar, Butimar, Bhoneddar and Muqararidar (Vesting of Proprietary Rights) Amendment Bill, 2018 and also moved-

That the Haryana Dholidar, Butimar, Bhoneddar and Muqararidar (Vesting of Proprietary Rights) Amendment Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

11. The Haryana Municipal Corporation (Second Amendment) Bill, 2018.

At 09.34 P.M., the Minister of State for Cooperation introduced the Haryana Municipal Corporation (Second Amendment) Bill, 2018 and also moved-

That the Haryana Municipal Corporation (Second Amendment) Bill be taken into consideration at once.

Shri Ranbir Gangwa, a Member from the Indian National Lok Dal, spoke for 3 minutes.

The Finance Minister also spoke for a while.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 24 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Minister of State for Cooperation moved-

That the Bill be passed.

The motion was put and carried.

12. The Haryana Municipal Citizens' Participation (Amendment) Bill, 2018.

At 09.39 P.M., the Minister of State for Cooperation introduced the Haryana Municipal Citizens' Participation (Amendment) Bill, 2018 and also moved-

That the Haryana Municipal Citizens' Participation (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Minister of State for Cooperation moved-

That the Bill be passed.

The motion was put and carried.

13. The Haryana Prohibition of Change of Public Utilities Bill, 2018

At 09.42 P.M., the Finance Minister introduced the Haryana Prohibition of Change of Public Utilities Bill, 2018 and also moved-

That The Haryana Prohibition of Change of Public Utilities Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1 was put and carried.

Clauses 2 to 10 were put together and carried.

Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

The Deputy Speaker occupied the Chair from 06.08 P.M to 06.32 P.M

Shri Zakir Hussain, a Member from the panel of Chairpersons occupied the Chair from 08.51 P.M to till the adjournment of the sitting.

The Sabha then adjourned sine die.

